IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 144(ND)/2017

IN THE MATTER OF:

Kishan Gopal Agarwal And AnotherPetitioner

v.

Shrishi Steels Pvt. Ltd. & Ors.Respondents

SECTION: UNDER SECTION 241-242 of the Companies Act

Order delivered on 24.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s)

Shri Kunal Sabharwal, Advocate

For the Respondent(s)

Shri Prakul Khurana, & Shri Samay Maheshwari

Advocates

ORDER

Petition mentioned.

We have heard learned counsel for the parties briefly.

Learned counsel for the respondent after obtaining instructions has stated that the surviving assets of the Company in respect of land and shed shall be kept intact without creating any encumbrances in the shape of sale, mortgage or any other type of lien till the next date of hearing.

If any meeting of the Board of Directors is to be convened than the prior permission from this Tribunal shall be sought.

Contof.

Reply to the petition shall be filed within three weeks with a copy in advance to the other side.

Rejoinder, if any, be filed within two weeks thereafter.

Copy of the paper book shall be filed as per the Rules.

List on 07.09.2017.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN) (MEMBER TECHNICAL)

24.07.2017 Vineet